Central Administrative Tribunal Principal Bench: New Delhi

R^NA. No. 311/2001 In O.A. No. 504/2000

New Delhi this the 11th day of September, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri V.K. Majotra, Member (A)

Union of India & Ors.

-Applicants/Respondents

Versus

Smt. Syamala S. Pillai & Ors.

-Respondents/Applicants

ORDER (By Circulation)

By Shri V.K. Majotra, Member (A)

Respondents have moved this application for review of orders dated 11.7.2000 passed in OA-504/2000. The following observations/directions were made in the Tribunal's order:-

far as the applicants are concerned, "As they were all youngster and spensters at the time of their initial appointment. They have now grown up and are in age-group of 38-39 years with barring one, all having school going children. They have now put in 14 years of service. As far as their performance at their job is concerned that has been found to be satisfactory. No has been made. complaint we find that it will be too circucmstances, harsh and too inequitable at this last stage to ask them to go home. In any event we find that a case is made out for issuing recommendations to the respondents to once again permit them to appear for a special test to be conducted by Staff Commission. While considering their claim for regular appointment through the Staff Selection Commission we hope that commission applies relaxed conditions that the gives them the requisite relaxation on the basis of the experience gained by them during aforesaid period of 14 years. that the applicants tested, their servi time such accordingly tested, their services should not be replaced by fresh appointees. If they fail to qualify even after complying aforesaid relaxed conditions their services

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will be liable to be terminated only after regularly selected candidates from the Staff Selection Commission become available. Aforesaid selections, as far as the applicants are concerned, are to be carried out expeditiously and in any event within a period of one year".



Not only that the respondents have not made 2. review petition within the prescribed time limit the not satisfactorily explained the reason for delay in filing the review petition, they have stated that DOPT has decided (Annexure R-III) that there is examination for special to hold any proposal regularisation of ad hoc employees. Obviously, no mistake or error apparent on the face of the record has been pointed out by the review petitioners. Consequently, this review petition is dismissed, in circulation.

(V.K. Majotra) |1.9.2001

Member (A)

Ashok Agarwal)

Chairman

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